

20

**NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD**

IA 74 /2017 with C.P. No. 26/241-242/NCLT/AHM/2017

Coram: **Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL
Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 01.12.2017**

Name of the Company: **Sanil Sahu & Ors.**
V/s.
Vishwa Organics Pvt Ltd.

Section of the Companies Act: **Section 241-242 of the Companies Act, 2013**

S.NO. NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
1. For SURANGE AND CO. HARSHAVARDHAN TOPRE	Adv.	Resn no. 1 to 3	Keeran
2. Prachiti Shah	Adv	Petitioner	Khals

ORDER

Learned Advocate Ms. Prachiti Shah i/b Nanavati Associates present for Petitioner.
Learned Advocate Mr. Harshvardhan Topre i/b Surange & Co. present for Respondent.

Rejoinder filed by petitioner.

Application filed letter for adjournment by petitioner.

List the matter on 22.01.2018.

Manoroma Kumari
**MANORAMA KUMARI
MEMBER JUDICIAL**

Bikki Raveendra Babu
**BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

Dated this the 1st day of December, 2017.